COURT-I

In the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA Nos.182 of 2016 in
DFR No.1341 of 2015

Dated: 8th April, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of :

M/s Sanwariya Gas Ltd. …. Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board & Ors. …. Respondent(s)

Counsel for the Appellant(s) : Mr. S.K. Pandey

Counsel for the Respondent(s) : Mr. Sumit Kishore for PNGRB
Mr. Ajit Pudussery for R-2,

ORDER
IA No.182 of 2016
(Appln. for condonation of delay)

Issue notice. Mr. Sumit Kishore takes notice on behalf of Respondent No.1-Board and Mr. Ajit Pudussery takes notice on behalf of Respondent No.2.

We have heard learned counsel for the parties.

There is 88 days delay in filing this appeal. We are informed that the appeal filed by Gail Gas Limited challenging Order dated

02.03.2015 passed by Respondent No.1 which is challenged in this appeal, has already been admitted by this Tribunal.

This matter being a companion appeal and for the reasons stated in the application, delay is condoned. Application is disposed of.

List this matter on **27.05.2016**. Tag this appeal to Appeal No.122 of 2015.

(B.N. Talukdar)
Technical Member (P&NG)

(Justice Ranjana P. Desai)
Chairperson

Ts/Vg